

Central Administrative Tribunal
Principal Bench

O.A. No. 1009 of 1995

New Delhi, dated this the 8th September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Ex.HC (Armourer) Sri Niwas,
S/o Shri Jai Narain,
R/o Vill. Dhandtan, P.O. Dighal,
Police Station Beri, Dist. Rohtak,
Haryana.
C/o Mrs. Avnish Ahlawat,
Advocate,
243, Lawyers' Chambers, Delhi High Court,
New Delhi. ... Applicant

(By Advocate: Ms. Vibha Mahajan proxy
counsel for Mrs. Avnish Ahlawat)

Versus

1. Union of India through
Government of National Capital Territory
of Delhi through
Commissioner of Police, Delhi
Police Headquarters, M.S.O. Building,
I.P. Estate,
New Delhi-110002.
2. Dy. Commissioner of Police/HQ (I),
Delhi Police, Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi-110002. ... Respondents

(By Advocate: Shri Amresh Mathur)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

^i. Heard.

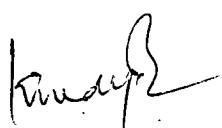
—2. With the agreement of both sides this O.A. is disposed of with a direction to Respondents to consider applicant's case for promotion as ^Constable(Armourer) Head..... w.e.f. 30.9.87 and further consider his ^ (Armourer) case for further promotion as Sub Inspector ^ (Armourer) w.e.f. 1.5.88 when his immediate junior Shri Prakash Chand was given ad hoc promotion as S.I. with all

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(A)

consequential benefits flowing therefrom, in accordance with rules and instructions, including pensionary benefits as applicant retired on 30.6.91.

3. These directions should be complied with within four months from the date of receipt of a copy of this order. No costs.



(Kuldip Singh)
Member (J)



(S.R. Adige)
Vice Chairman (A)

/GK/